

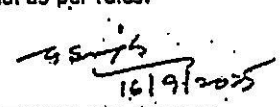
OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE**NORTH-WEST DISTRICT, ROHINI COURTS, DELHI****ORDER**

The transfer and posting of the following officials are hereby made with immediate effect:-

Sl. No	Name of the official	From	To
1	Sh. Amit Bansal S/o Sh. Vijay Kumar Bansal E.C. - 66076772	Ahlmad/JA in the court undersigned.	JA in Copying Agency, Rohini Courts, Delhi.
2	Sh. Vicky Bhardwaj S/o Sh. Rajender Bhardwaj E.C. - 13895699	Assistant Ahlmad/JA in the court undersigned.	Ahlmad/JA in the court undersigned.
3	Sh. Hrishav Raj S/o Sh. Sanjeev Kumar Vishwakarma E.C. - 20642127	Assistant Ahlmad/JJA in the court of Ms. Reetika Jain, Ld. JMFC-05, North-West District, Rohini Courts, Delhi	Assistant Ahlmad/JJA in the court undersigned.
4	Sh. Amit Narayan Singh S/o Sh. B.B. Singh E.C. - 91053630	JJA in Copying Agency, Rohini Courts, Delhi.	Assistant Ahlmad/JJA in the court of Ms. Reetika Jain, Ld. JMFC-05, North-West District, Rohini Courts, Delhi
5	Sh. Gaurav Kanojia S/o Sh. Satish Kumar Kanojia E.C. - 23478800	JJA in Record Room, Rohini Courts, Delhi.	Ahlmad/JJA in the court of Ms. Surbhi Sharma, Ld. JMFC NI Act, Digital Court-02, North-West District, Rohini Courts, Delhi
6	Sh. Rajeev Kumar S/o Sh. Babu Lal E.C. - 49886910	Ahlmad/JA in the court of Ms. Surbhi Sharma, Ld. JMFC NI Act, Digital Court-02, North-West District, Rohini Courts, Delhi	JA in Record Room, Rohini Courts, Delhi.

Note:

1. Transferred official(s) shall handover the charge of all the records in their custody alongwith the computer Hardware & other peripherals, non-consumable stationery articles, if any, before relinquishing their duties at transferor stations.
2. Non-compliance of this order or immediately proceeding on leave shall be considered deliberate insubordination and disciplinary action shall be taken against the official as per rules.


 (GURVINDER PAL SINGH)
 PRINCIPAL DISTRICT & SESSIONS JUDGE
 NORTH-WEST DISTRICT, ROHINI COURTS, DELHI

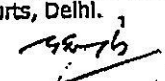
No.F2(2)/Admn.II/NW/RC/2025/

32013-32047

Date 16/09/25

Copy forwarded for information and necessary action to:-

1. Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
2. The Judicial Officer(s) concerned, Rohini Courts, Delhi.
3. The Officer In-Charge, Accounts Branch (NW), Rohini Courts, Delhi.
4. The Sr. A.O.(J)/A.O.(J), Administration Branch-II (Central), Tis Hazari Courts, Delhi.
5. The Sr. A.O.(J)/A.O.(J), North-West District, Rohini Courts, Delhi.
6. The Record Officer, North-West, Rohini Courts, Delhi.
7. The Dealing Official, Personal File, Administration Branch-II (Central), Tis Hazari Courts, Delhi.
8. The Dealing Official, ACR Cell, Tis Hazari Courts, Delhi.
9. The Web-site Committee, Rohini Courts/Tis Hazari Courts, Delhi.
10. Personal Office of the undersigned.
11. The Facilitation Centre, Rohini Courts, Delhi.
12. The Branch Incharge, Library Branch, Rohini Courts, Delhi.
13. The Dealing Official, LAYERS seat, Rohini Courts/Tis Hazari Courts, Delhi for uploading this order on LAYERS.
14. The official(s) concerned.
15. The Dealing Official, R&I Branch, Rohini Courts, Delhi with the direction to send copies of each of the Relieving Report and the Joining Report of the above named official(s), on immediate receipt of the same, to the Administration Branch-II (North-West), Rohini Courts, Delhi.


 PRINCIPAL DISTRICT & SESSIONS JUDGE
 NORTH-WEST DISTRICT, ROHINI COURTS, DELHI